

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1578
ANSWERED ON:06.03.2006
CENTRAL ADVISORY CONTRACT LABOUR BOARD
Mahtab Shri Bhartruhari

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Central Advisory Contract Labour Board (CACLB) is conducting a sector and region-wise study on contract labour-related issues in the country;
- (b) if so, the details and findings thereof;
- (c) whether info-tech segment also comes under the purview of the CACLB;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and the corrective steps proposed to be taken to bring the same under CACLB?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a) & (b): The Central Advisory Contract Labour Board (CACLB) considers and makes recommendations to the Central Government on abolition of contract labour system in various establishments, as are referred to it, either on the basis of representations made by the workers/their union or on the directions of the courts. The CACLB has constituted eight region-wise committees to study contract labour system in various depots of Food Corporation of India and Central Warehousing Corporation and one committee for Indian Railways in the country. These committees' reports are awaited except one, which has recommended abolition of contract labour in certain depots of Food Corporation of India to the CACLB.

(c) to (e): Both the Central and State Governments are 'appropriate Government' in respect of establishments coming within their respective spheres of jurisdiction as specified in the Contract Labour (Regulation & Abolition) Act, 1970. The info-tech segment comes under the jurisdiction of the concerned State Government in which State the establishment is located and comes under the purview of the respective State Advisory Contract Labour Boards.